

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 597 /1997

Date of Decision: 28-7-97

Sunita V. Pite

Petitioner/s

Mr. U. Warunjikar

Advocate for the
Petitioner/s

V/s.

UOI & ORS

Respondent/s

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B. S. Hegde, Member(J)

Hon'ble Shri M. R. Kolhatkar, Member(JA)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, MUMBAI 400001
CORAM: Hon. B.S. Hegde, M(J)
O.A.No. 597/97 Hon. M.R. Kothatkar, M(A)

Sunita Vinayak Pote
Lotesali, Shirur
District: Pune
(Mr.U. Warunjikar, Counsel)

28-7-97

..Applicant

V/s.

1. Assistant Engineer
South Central Railway
Pune Railway Station, Pune

2. Divisional Engineer (North)
Hubli Division
South Central Railway
Hubli (Karnataka)

3. Union of India
through Secretary
Railway Ministry
Rail Bhavan, New Delhi

..Respondents

ORDER
[Per: B S Hegde, Member(J)]

1. Heard Mr. U. Warunjikar, counsel for the applicant. He states that the applicant has made a representation in the form of an Appeal Memo dated 5.8.96 which is still pending before the competent authority. He further submits that the applicant is suffering from acute lumber spondelisys and has challenged the removal order passed by the respondents on 27.4.96.

2. In the circumstances we hereby direct the respondents to consider the Appeal preferred by the applicant and pass a speaking order within three months from the date of receipt of a copy of this order. With this direction the O.A. is disposed of finally with no order as to costs.

MR Kothatkar
(M.R. Kothatkar)
Member(A)

B Hegde
(B.S. Hegde)
Member(J)